

**COMMITTEE ON THE WELFARE OF
SCHEDULED CASTES AND
SCHEDULED TRIBES**

(FOURTH LOK SABHA).

SIXTH REPORT

DEPARTMENT OF SOCIAL WELFARE

**(Action taken by Government on the recommendations
contained in the First Report of the Committee on the
Welfare of Scheduled Castes and Scheduled Tribes
(Fourth Lok Sabha) on the Department of
Social Welfare—Re-organisation of the
Offices of the Commissioner for Sched-
uled Castes and Scheduled Tribes
and Director General, Back-
ward Classes Welfare)**



**LOK SABHA SECRETARIAT
NEW DELHI**

July, 1970/Asadha, 1892 (S)

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**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND
SCHEDULED TRIBES**

Shri D. Basumatari—*Chairman.*

MEMBERS

Lok Sabha

2. Shri P. C. Adichan
- *3. Shri Bhagaban Das
4. Sardar Buta Singh
5. Shri Benoy Krishna Daschowdhury
6. Shri Tulsiram Dashrath Kamble
7. Shri Baij Nath Kureel
8. Shri V. Mayavan
9. Shri Meetha Lal Meena
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11. Shri Dahyabhai Parmar
12. Shri Nanubhai N. Patel
13. Shri Ramji Ram
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16. Chawdhury Sadhu Ram
17. Shri B. Shankaranand
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19. Shri Ramchandra Ulaka
20. Shri R. S. Vidyarthi

Rajya Sabha

21. Shri M. V. Bhadrani
22. Shri Ganeshi Lal Chaudhary
23. Shri K. S. Chavda
24. Shri B. T. Kemparaj
25. Shri Lokanath Misra
26. Shri Neki Ram

* Elected on 22. 4. 1970 *vice* Shri Jaipal Singh died.

*27. Shri E. M. Sangma

†28. Shri K. P. Subramania Menon

**29. Shri Sukhdeo Prasad

30. Shri Man Singh Varma.

SECRETARIAT

1. Shri B. K. Mukherjee—*Deputy Secretary.*

2. Shri J. R. Kapur—*Under Secretary.*

* Ceased to be Member of the Committee on his retirement from Rajya Sabha with effect from 2nd April, 1970 and re-elected on 19th May, 1970.

† Elected on 19th May, 1970 *vice* B. D. Khobaragade who resigned from the Committee with effect from 27th February, 1970.

** Elected on 19th May, 1970 *vice* Shri Dayaldas Kurre who ceased to be Member of the Committee on his retirement from Rajya Sabha with effect from 2nd April, 1970.

STUDY GROUP V

(On Action Taken Reports)

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

(1970)

Shri D. Basumatari—*Chairman.*

2. Shri Benoy Krishna Daschowdhury—*Convener*
3. Shri B. T. Kemparaj
4. Sardar Buta Singh
5. Shri Man Singh Varma
6. Shri Tulsiram Dashrath Kamble
7. Chaudhary Sadhu Ram
- *8. Shri E. M. Sangma
9. Shri Dahyabhai Parmar.

SECRETARIAT

1. Shri B. K. Mukherjee—*Deputy Secretary.*
2. Shri J. R. Kapur—*Under Secretary.*

* Nominated *vice* Shri Dayaldas Kurre who ceased to be Member of the Committee on his retirement from Rajya Sabha with effect from 2nd April, 1970.

INTRODUCTION

I, the Chairman of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes, having been authorised by the Committee to submit the Report on their behalf, present this Sixth Report on Action Taken by Government on the recommendations of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes contained in their First Report (Fourth Lok Sabha) on the Department of Social Welfare—Reorganisation of the Offices of the Commissioner for Scheduled Castes and Scheduled Tribes and Director General, Backward Classes Welfare.

2. On the 26th February, 1970 an "Action Taken" Study Group was appointed to scrutinise the replies received from Government in pursuance of the recommendations made by the Committee in their earlier Reports. The Study Group was Constituted with the following members:

1. Shri D. Basumatari—*Chairman*
2. Shri Benoy Krishna Daschowdhury—*Convener*
3. Shri B. T. Kemparaj
4. Sardar Buta Singh
5. Shri Man Singh Varma
6. Shri Tulsiram Dashrath Kamble
7. Chaudhary Sadhu Ram
- *8. Shri Dawaldas Kurre
9. Shri Dahyabhai Parmar

3. The draft Report was considered and adopted by the Study Group at their sitting held on the 30th April, 1970 and finally adopted by the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the 19th May, 1970.

4. The Report has been divided into the following Chapters:

I. Report.

II. Recommendations which have been accepted by Government.

III. Recommendations which the Committee do not desire to pursue in view of Government's replies.

* Ceased to be member of the Committee on his retirement from Rajya Sabha with effect from the 2nd April, 1970.

IV. Recommendations in respect of which replies of Government have not been accepted by the Committee and which require reiteration.

V. Recommendations in respect of which Government have furnished interim replies.

5. An analysis of the action taken by Government on the recommendations contained in the First Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes is given in Appendix V. It would be observed therefrom that out of 28 recommendations made in the Report, 9 recommendations i.e. 32 per cent have been accepted by Government; the Committee do not desire to pursue 10 recommendations i.e. 36 per cent in view of Government's replies and 5 recommendations i.e. 18 per cent in respect of which replies of Government have not been accepted by the Committee and which require reiteration.

6. For facility of reference the recommendations of the Committee have been printed in thick type in the body of the Report.

NEW DELHI;
July 10, 1970.

Asadha 19, 1892 (S)

D. BASUMATARI,
Chairman,

*Committee on the Welfare of Scheduled
Castes and Scheduled Tribes.*

CHAPTER I

REPORT

The Committee in para 3.24 of their First Report (Fourth Lok Sabha) on the Department of Social Welfare—Reorganisation of the Offices of the Commissioner for Scheduled Castes and Scheduled Tribes and Director General, Backward Classes Welfare observed that the Study Groups of the Committee had noted that in some States Evaluation Committees had been set up to assess the impact of welfare schemes. In the opinion of the Committee there was a pressing need for setting up more such Evaluation Committees to study the different problems confronting the Scheduled Castes and Scheduled Tribes, both at the Central and State levels. The Committee noted that some of the Zonal Directors had conducted some socio-economic surveys and also sent monthly reports to the Director General for Backward Classes Welfare on the basis of tours undertaken by them in the districts in regard to various matters, namely, post-matric scholarship, practice of untouchability, allotment of land, welfare schemes, hostels, problems of sweepers and scavengers, etc. The Committee were however, firmly of the opinion that schemes for socio-economic surveys and evaluation studies to be undertaken by the Zonal Directors during the course of a year should be planned Centrally and drawn up well in advance in consultation with the State Governments. Definite time targets for their completion should also be laid down. The surveys conducted by the Zonal Directors should be published by the Department of Social Welfare after proper scrutiny and made available to the State Governments, Central Ministries and Departments concerned, as also to Members of Parliament and State Legislatures.

1.2. In their reply dated 3.4.1970 Government stated—

“The recommendation of the Committee for setting up some Evaluation Committees in the States to study different problems confronting the Scheduled Castes and the Scheduled Tribes has been forwarded to the State Governments for taking necessary action. At the Central level, apart from the Parliamentary Committee, the Planning Commission have set up a Study Team on the Tribal Research and Training Institutes. The Committee on the Tribal Economy in Forest Areas set up under the chairmanship of Shri Hari Singh has submitted its report in December, 1968. Similarly the Study Team on Tribal Development Programmes set up by the Planning Commission under the chairmanship of Shri Shilu Ao has so far submitted its all-India Report as well as 13 State-wise

reports. The findings of these Committees are under consideration in consultation with the State Governments. The Zonal Directors are also studying the various problems of Scheduled Castes and Scheduled Tribes from time to time. The programme of research and evaluation studies for each Zonal Office for the year 1970-71 has been finalised in advance. It is proposed to consider the publication of some of the studies of outstanding merit undertaken by the Zonal Offices and State Tribal Research Institutes."

1.3. The Committee would like to be furnished with the programme of research and evaluation studies to be conducted by each Zonal Office during 1970-71. They would also like that the details of evaluation studies to be undertaken by the State Governments during the current financial year should be obtained and furnished to them. The Committee note that several studies have been made on the condition of tribals. They would like that similar special studies should be undertaken on the problems of Scheduled Castes as well.

1.4. In para 2.27 of their Report the Committee expressed their surprise that the Department of Social Welfare had unilaterally decided to upgrade the office of the Director, Backward Classes Welfare to that of the Director General, Backward Classes Welfare, and to create a field organisation. The Committee further noted that three alternatives were placed before the Commissioner viz., (i) an Organisation with five Regional Offices involving an additional expenditure of Rs. 4,13,700; (ii) an organisation with three Regional Offices involving an additional expenditure of Rs. 1,87,700; and (iii) an organisation at the Centre only with no field organisation involving a saving of Rs. 52,600. The Commissioner agreed to the first alternative but the Department ultimately chose to abolish completely the field organisation of the Commissioner.

1.5. In their reply dated 3rd April, 1970 Government stated—

"As pointed out in the foot note at page 22 of the Report of the Committee, the actual position is that the offices of the Director General, Backward Classes Welfare and Director, Backward Classes Welfare were of the same status, i.e. equivalent to the Joint Secretary to the Government of India. Thus, it will be seen that the post of Director, Backward Classes Welfare was not upgraded; only the designation was changed to that of the Director General, Backward Classes Welfare, and his responsibilities were increased by the formation of five Zonal Offices under his control. It is evident from the summary record of discussions held on 13th April, 1967 under the chairmanship of the Minister for Social Welfare reproduced on pages 89—

92 of the Report of the Committee that the second alternative proposal involving an extra expenditure of Rs. 1.87 lakhs appeared suitable provided necessary funds were available. We have received proposal from the Commissioner for Scheduled Castes and Scheduled Tribes for additional staff recently."

1.6. While the Committee note that there has not been any change in the status of the Director General, Backward Classes Welfare, there has been considerable augmentation of the powers and responsibilities of the Director General inasmuch as he has now under him five Zonal Offices each headed by an officer of the status of Deputy Secretary and in the process of the setting up of Zonal Offices, the field organisation of the Commissioner consisting of 17 Deputy Commissioners and other staff in different States has been given a go-by. The Committee are not able to appreciate the relevance of the observations of the Department of Social Welfare that "We have received proposal from the Commissioner for Scheduled Castes and Scheduled Tribes for additional staff recently". The Committee regret that when the then Commissioner (Shri S. C. Sen Gupta) pleaded for the retention of the Commissioner's field organisation, a deaf ear was turned to him.

1.7. The Committee in para 2.28 of their Report noted with regret that on the plea of reorganisation, the Commissioner's field organisation had been disbanded despite his strong opposition to the proposal. It appeared to the Committee that the Department of Social Welfare had already decided to abolish the field organisation of the Commissioner and later on, presented to the Commissioner a *fait accompli*. In the opinion of the Committee, this was hardly the way in which an Officer of the status of the Commissioner appointed by the President under Article 338 of the Constitution should have been treated by the Government.

1.8. In their reply dated 3rd April, 1970 Government stated—

"The reorganisation of the offices of the Commissioner for Scheduled Castes and Scheduled Tribes and the Director, Backward Classes Welfare was made in full consultation with the Commissioner. The Minister for Social Welfare had assured the Commissioner for Scheduled Castes and Scheduled Tribes at the time of reorganisation that, if at any time, he wanted additional staff for his work his proposals would be duly considered."

1.9. The Committee are unhappy to note the observation of the Department that "the reorganisation of the offices of the Commissioner for Scheduled Castes and Scheduled Tribes and the Director General, Backward Classes Welfare, was made in full consultation with the Commissioner." It will be seen from paragraphs 2.12 and

2.14 of the First Report of the Committee, that the then Commissioner, Shri S. C. Sen Gupta, had recorded his strong objection to the proposals for disbandment of the field organisation of the Commissioner. The Committee regret to note that after Shri Sen Gupta had left, the reorganisation of the office of the Commissioner for Scheduled Castes and Scheduled Tribes was effected.* The Committee are strongly of the opinion that in the matter of organisational requirements of the Commissioner, mere consultation with him is not sufficient. Such measures should invariably have his approval.

1.10. In para 2.29 of the Report, the Committee were firmly of the view that by abolishing the field organisation of the Commissioner, the Government had not only crippled the organisation of the Commissioner and deprived him of his "eyes and ears" in the country but had also denigrated his office, his status, his authority and his capacity to discharge his constitutional obligations.

1.11. In their reply dated 3rd April, 1970, the Government stated—

"The present Commissioner does not think so. According to the evidence tendered before the Parliamentary Committee he is quite satisfied with the present set up of his office. The Commissioner for Scheduled Castes and Scheduled Tribes has been consulted again on this recommendation and he has observed that he has no comments to offer."

1.12. The Committee regret that the Department of Social Welfare, instead of furnishing their views on the observations made by the Committee, have merely put forward the views of the present Commissioner in regard to the re-organisation of the Commissioner's Office. It is not enough for the Department to say that the present Commissioner does not agree with the views of the Committee. The Department of Social Welfare should have furnished the views of the Government in the matter. It is surprising that completely disregarding the views of the three previous Commissioners, Government have relied on the views of the present Commissioner in the matter of reorganisation of Commissioner's field staff. The Committee would like to reiterate their observation that Government have deprived the Commissioner of his "eyes and ears" in the country, by crippling his field organisation. The present Commissioner

*At the time of factual verification, the Department of Social welfare have stated as follows :—

"In para 1.9 of chapter I of the draft report, it is stated that the reorganisation of the office of the Commissioner for Scheduled Castes and Scheduled Tribes was effected after Shri S. C. Sen Gupta left. This is not correct Shri Sen Gupta handed over charge of the Office of the Commissioner on the 8th June, 1967 and the reorganisation came into effect from the 15th June, 1967."

may held a different view but it is on record that three previous Commissioners have strongly deprecated the action of the Government in abolishing the field organisation of the Commissioner.

1.13. In para 2.26 of the above Report, the Committee fully agreed with the Report of the Elayaperumal Committee that India being a vast country, with a population of the Scheduled Castes and Scheduled Tribes spread over throughout the country, even in areas not easily accessible, and the problems of these communities created by social injustice, isolation and exploitation numerous and complicated, it was very essential that the Commissioner for Scheduled Castes and Scheduled Tribes should have an adequate field organisation to enable him to discharge his constitutional obligations effectively and satisfactorily.

1.14. Furthermore, in para 2.30, the Committee strongly recommended that the Commissioner should be provided with a field organisation of his own. They also suggested that the Government should take urgent action to enable the Commissioner to reconstruct and set up the field organisation at all necessary levels. The strength of the organisation as also the placement of officers and staff should be decided by the Commissioner himself.

1.15. In their reply dated 3rd April, 1970, the Government stated—

“As already intimated to the Parliamentary Committee, one of the functions of the Director General is to supply whatever data or information the Commissioner may call for. and undertake enquiries on specific issues referred to them by the Commissioner.”

The State Governments are executing authorities for almost all the welfare schemes undertaken for the Scheduled Tribes. Therefore, the factual data relating to the progress of these schemes have necessarily to be obtained from the State Governments. The Commissioner for Scheduled Castes and Scheduled Tribes has been addressing the State Governments in regard and the Zonal Officers have been assisting by close liaison work with the State Governments in expediting the supply of the information. The Zonal Offices in addition give their evaluation reports of the welfare schemes as well as reports on any specific issues referred to them by the Commissioner. Hence, so far as the factual data required for the compilation of the report are concerned, the Commissioner has been getting the requisite information from the State Governments as well as from the Zonal Offices under the Director General. Based on the factual data received from various sources, the Commissioner has to make his own independent assessment and judgement regarding the various aspects with which he is concerned constitutionally for his annual reports. The Commissioner is assisted by two Deputy Commissioners (who are of the status of Deputy Secretary to the Government of India) and four Research Officers with necessary staff to

undertake field investigations themselves on any matter of special interest.

The Commissioner for Scheduled Castes and Scheduled Tribes has since sent proposals which are detailed below:

In the opinion of the Commissioner it will be much more effective and helpful if he can be given teams, each consisting of a Research Officer and a few Senior/Junior Investigators, to be attached to the headquarters office and work in the various sensitive areas of the country for specified period based on the importance and type of the local problems which may be indicated by the Commissioner for those teams to work on. The sensitive areas which Commissioner can think of immediately are:

- (i) Assam—One team each for:
 - (a) Meghalaya,
 - (b) Manipur and Nagaland &
 - (c) Tripura, Cachar and Mizo Hills.
- (ii) Bihar—One team for Ranchi.
- (iii) Andhra Pradesh & Orissa. One team for Srikakulam, Telangana Koraput.
- (iv) Kerala—One team for Dynad
- (v) Uttar Pradesh—Castes of Eastern U.P. and the newly listed Scheduled Tribes of Uttar Pradesh.
- (vi) Madhya Pradesh—One each for:
 - (a) Bastar,
 - (b) Jhabua &
 - (c) Shahdol.
- (vii) Himachal Pradesh and Punjab—one team.

These teams would concentrate on work concerning research and investigation of problems of the areas covered and work there according to the programme decided by the Commissioner.

Commissioner also desires to have a few subject matter specialists who would be experts in their respective fields. These officers would be directly responsible for getting the work done through the above research teams, according to the programmes suggested by the Commissioner. For the present, Commissioner would like to

have six such subject matter specialists to help him in conducting objective and technical studies in various fields, Such as failure of protective, regulatory and legislative machinery in the matter of land tenancy, money lending, education, cooperation, animal husbandry and dairying, community development, communication, medical and public health—to name only a few fields of such studies. As the Constitution envisages an independent statutory role for the Commissioner, something of a Judge or An Auditor, it stands to reason that he should have his own subject matter specialists who can assess the situation in various specified fields on the basis of independent studies and advise the Commissioner on the technical reasons for failure, given as an impartial observer and not subjectively as one held responsible for the purpose. To begin with, these subject matter specialists may be required to work in the following fields:—

- (i) Education.
- (ii) Protective Legislation for Scheduled Castes and Scheduled Tribes; Untouchability (Offences) Act; V & VI Schedules to the Constitution; Forest Laws; Democratic Decentralisation and Panchayati Raj.
- (iii) Economic Uplift including Cooperation; Cottage Industries; Land and Agriculture including shifting cultivation; Studies on the weakest link.
- (iv) Housing and House-sites; Transport and Communications; Technical and Vocational Training ; Voluntary Agencies.
- (v) Medical and Public Health; Drinking Water Supply; Demographic Studies.
- (vi) Tribal Research and Training; T.D. Blocks and Community Development; Evaluation.

Commissioner also proposes to have four Inspection Teams for inquiring into the working of the various service safeguards provided for the Scheduled Castes and Scheduled Tribes in the Constitution, by sending these teams to the various Central and State Government offices and also to public sector undertakings, to make on-the-spot inspections with regard to the implementation of various orders issued on the subject from time to time by Government. Since the coverage is vast, it has not so far been possible for the Commissioner to do justice to this rather important problem which has, time and again, invited criticism from Members of Parliament and other important persons alike. Each of these teams will consist of an Analyst who will be expert in service matters and a few Inspecting Officers/Inspectors, who will be constantly touring all over India for the above purpose.”

1.16. The Committee note that the Commissioner for Scheduled Castes and Scheduled Tribes has sent proposals for setting up a field

organisation which would include inter alia a few Study Teams each consisting of a Research Officer and a few senior/junior investigators, to be attached to the headquarters and work in various sensitive areas of the country for specific periods, as well as four inspection teams for enquiring into the working of various service safeguards provided for Scheduled Castes and Scheduled Tribes in the Constitution.

1.17. The Committee are unhappy that the Department of Social Welfare have not indicated whether Government agree in principle to the recommendation of the Committee that the Commissioner's field organisation which existed before 1967 should be restored. The Committee would like to be informed about the action taken by the Government on the proposals submitted by the Commissioner and also their decision in the matter of giving an adequate field organisation to the Commissioner for Scheduled Castes and Scheduled Tribes. Final decision of the Government for setting up a field organisation of the Commissioner for Scheduled Castes and Scheduled Tribes should be intimated.

1.18. The Committee have made observations|suggestions in respect of certain recommendations (Serial Nos. 5, 8, 12, 13, 14, 21, 25, 28) included in Chapter III of the Report. The Committee hope that the Department of Social Welfare would take note of the views of the Committee and initiate necessary action.

CHAPTER II

RECOMMENDATIONS THAT HAVE BEEN ACCEPTED BY GOVERNMENT

Recommendation (Serial No. 1) Para No. 127

The Committee note that the Special Officer under Article 338 of the Constitution (designated by the Government as the Commissioner for Scheduled Castes and Scheduled Tribes) was appointed for the first time on the 18th November, 1950 and he submitted his first report to the President covering the calendar year 1951. The Committee greatly appreciate the pioneering work done by the first Commissioner for Scheduled Castes and Scheduled Tribes, who built up his organisation from a scratch, laid down now procedures and lines of inquiry, and projected the image of an impartial officer charged with the duty of investigating all matters relating to the safeguards provided for the Scheduled Castes and Scheduled Tribes under the Constitution.

Reply of Government

No comments.

[Department of Social Welfare O.M. No. 14/17/69-R.U. dated
3rd April, 1970]

Recommendation (Serial No. 2) Para No. 1.28

It is evident from the Fifth Report that from 1954 onwards the Commissioner for Scheduled Castes and Scheduled Tribes increasingly associated himself with the examination of schemes for grants-in-aid received from the various State Governments and non-official agencies for the development of the scheduled and tribal areas as, in his opinion. "This type of detailed examination of welfare schemes coupled with my personal experience gained through my tours and the reports received from the Regional Assistant Commissioners, help me considerably in the proper evaluation of the welfare activities going on in the country and in advising the Government of India as regards the type of welfare schemes which should be taken up and the extent of financial help which should be given for these activities." Further, the Commissioner's organisation helped the State Governments in the formulation of their schemes in their proper implementation.

Reply of Government

No comments.

[Department of Social Welfare O.M. No. 14/17/69-R.U. dated
3rd April, 1970].

Recommendation (Serial No. 2) Para Nos. 1.29 & 1.30

The Estimates Committee of Lok Sabha (1958-59) as also other Governmental Committees doubted the desirability of the Commissioner getting involved in the examination of the schemes received from the State Governments or the examination of the accounts of the non-official organisations receiving grants from the Centre as also serving as a nominee of the Central Government on the Managing Committees of several non-official organisations. While the Estimate Committee recommended that the Commissioner should be fully detached in his work and "should not be associated with the work of formulation of the schemes as he would have to criticise them later", this Committee note with regret that the Government did not accept the recommendation of the Estimates Committee. The result was that the Commissioner for Scheduled Castes and Scheduled Tribes continued to be associated with the examination of the Government schemes—a function which was devolved on him not by any Government resolution or notification but by an informal arrangement made by the Ministry of Home Affairs and which later on turned out to be a sort of convention.

The Committee further note that in February, 1967, there was an awareness of the fact that the Commissioner, who had to play an independent role as a critic of Government policies and actions, should not get involved in the implementation of the schemes undertaken to give effect to the safeguards provided in the Constitution for Scheduled Castes and Scheduled Tribes.

Reply of Government

The Commissioner's office was given additional responsibilities of evaluation by the Ministry of Home Affairs in 1956. There was a gradual expansion of the Commissioner's organisation and the matter was under constant review; and in consultation with the Commissioner for Scheduled Castes and Scheduled Tribes it was decided in 1967 to relieve him of the functions of formulation and examination of schemes.

[Department of Social Welfare O.M. No. F. 14/17/69-R.U. dated
3rd April, 1970].

Recommendation (Serial No. 2) Para No. 1.31

The Committee are firmly of the opinion that the Commissioner for Scheduled Castes and Scheduled Tribes should not be called upon by the Government to express any opinion as to the suitability or

otherwise of development schemes, because the Commissioner has to function an effective assessor of the Government policies and action as enjoined on him under Article 338 of the Constitution. In the same manner, the Committee feel that the Commissioner should not be represented on any of the Governmental Committees set up to approve or chalk out schemes for development purposes. It is, however, open to the Government to consult the Commissioner and seek his advice.

Reply of Government

This recommendation is in consonance with the aim of the reorganisation of the office of the Commissioner for Scheduled Castes and Scheduled Tribes.

The comments of the Commissioner for Scheduled Castes and Scheduled Tribes have also been obtained on this recommendation and in regard to all the paragraphs Nos. 1.28 to 1.31. He has observed as follows:—

“I agree with these views. I, however, consider it necessary for my own information, to make detailed examination of the various welfare programmes undertaken for the Scheduled Castes/Tribes in the country”.

[Department of Social Welfare O.M. No. F. 14/17/69-R.U. dated 3rd April, 1970].

Recommendation (Serial No. 6) Para No. 3.20

The Committee note that the Zonal Directors experience considerable difficulties in collecting information either for the Commissioner for Scheduled Castes and Scheduled Tribes or for the Director General from the various Departments of the State Governments and whatever information they get is more or less on the basis of personal contact. The Committee consider it imperative that the functions and powers of the Zonal Directors should be made known to the State Governments and a working arrangement should be made in co-operation with the State Departments of Social Welfare so that there is a steady flow of information to the Zonal Directors in regard to the progress of schemes, either in the State or Central sectors, for the Welfare of Scheduled Castes and Scheduled Tribes.

Reply of Government

The recommendation has been forwarded to the State Government for their comments. In most of the States the Zonal Directors are getting full cooperation from the State officials in the collection of factual data required by the Commissioner for Scheduled Castes and Scheduled Tribes and the Department of Social Welfare. This point was also discussed in the Conference of State Ministers incharge of Welfare of Backward Classes held on the 29th January, 1970, and their wholehearted cooperation was sought by the Minis-

ter for Social Welfare to ensure a smooth flow of information to the Zonal Directors from the concerned State Departments.

As regards the intimation of functions of Zonal Directors to the State Governments, it may be stated that these functions have since been finalised and circulated to the various authorities including the State Governments with whom the Zonal Directors have to do the liaison work.

[Department of Social Welfare O.M. No. F. 14|17|69-R.U. dated 3rd April, 1970].

Recommendation (Serial No. 9) Para No. 325

The Committee further suggest that the Government may consider whether the field organisation of the Director General as also the set-up at his headquarters should not be strengthened, keeping in view the extensive nature of the areas to be covered and the problems to be tackled both at State and Central levels.

Reply of Government

The question of strengthening the field organisation as well as the head-quarters office of the Directorate General, B.C.W. for better performance of their activities and also for collection, compilation, analysis and indexing of information on various subjects concerning the welfare of Scheduled Castes and Scheduled Tribes is engaging the attention of the Department of Social Welfare.

[Department of Social Welfare O.M. No. F. 14|17|69-R.U. dated 3rd April, 1970].

Recommendation (Serial No. 11) Para No. 3.27

The Committee would like to emphasise that problems of the Scheduled Castes and Scheduled Tribes are vastly complex and colossal and a missionary zeal on the part of Central and State Officers is called for if those have to be tackled firmly and effectively. The Committee hope that the Centre and States would work in perfect co-ordination to promote the educational and economic interest of the Scheduled Castes and Scheduled Tribes and protect them from social injustice and all forms of exploitation.

Reply of Government

The recommendation is noted. Already the States and Central Governments are tackling the problems of Scheduled Castes and Scheduled Tribes in a coordinated manner.

[Department of Social Welfare O.M. No. F. 14|17|69-R.U. dated 3rd April, 1970].

Recommendation (Serial No. 15) Para No. 4.13

The Committee cannot too strongly emphasise the need for according the Social Welfare Department or Directorate the importance that it deserves considering the fact that it has to cater to the needs of 20 to 25 per cent population of a State.

Reply of Government

This recommendation concerns the State Governments and has been forwarded to them for consideration.

[Department of Social Welfare O.M. No. F. 14/17/69-R.U. dated 3rd April, 1970].

Recommendation (Serial No. 19) Para No. 6.11

The Committee note that according to the Government of India (Ministry of Home Affairs) letter dated the 14th October, 1952, the normal tenure of the Commissioner for Scheduled Castes and Scheduled Tribes has been fixed for three years but extensions beyond this 3 year period have been given to more than one Commissioner. The first Commissioner was in office for about 11 years. The Committee consider that the tenure of a 3 year period given to a Commissioner is too short in as much as during the first 6—12 months of his tenure, the Commissioner has to familiarise himself with the problems facing the Scheduled Castes and Scheduled Tribes in different parts of the country. The Committee consider it desirable that every Commissioner should have a fixed tenure of five years and, in no circumstances, should this tenure be extended.

Reply of Government

The recommendation is accepted.

[Department of Social Welfare O.M. No. F. 14/17/69-R.U. dated 3rd April, 1970].

Recommendation (Serial No. 2) Para No. 6.12

As regards the qualifications of the Commissioner for the Scheduled Castes and Scheduled Tribes, the Committee are in agreement with the views expressed by a former Commissioner that the incumbent of the post should be a public man and not from the Services. He should be a man well known for his sympathies and active interest in the welfare of Scheduled Castes and Scheduled Tribes. They are also in agreement with the views expressed by the Estimates Committee (1958-59) in their 48th Report that the Commissioner's position is more or less analogous to that of a judge.

Reply of Government

The recommendation is accepted.

[Department of Social Welfare, O.M. No. F. 14/17/69-R.U., dated the 3rd April, 1970].

Recommendation (Serial No. 26) Para No. 7.9

The Committee further suggest that Government should endeavour to see that the Reports of the Commissioner are discussed in Parliament and State Legislatures soon after their presentation.

Reply of Government

So far as the discussion in Parliament is concerned, necessary endeavour will be made. The suggestion in respect of discussions in the State legislatures has been brought to the notice of the State Governments for consideration.

[Department of Social Welfare O.M. No. F.14/17/69-R.U. dated
3rd April, 1970].

CHAPTER III

RECOMMENDATIONS WHICH THE COMMITTEE DO NOT DESIRE TO PURSUE IN VIEW OF GOVERNMENT'S REPLIES

Recommendation (Serial No. 5, Para Nos. 3.18 & 3.19)

The Committee are constrained to observe that the functions of the Zonal Directors under the Director General, Backward Classes Welfare have not been precisely defined. The functions as contained in the Government of India letter dated the 3rd June, 1967 mention only broad functions that have to be performed by the Zonal Directors. No where has it been laid down as to the nature of liaison work that he has to make and the periodicity thereof, the studies that he has to undertake, the meetings that he has to attend, the grievances that he is supposed to investigate and redress, the guidance that he has to render to the State Governments in the removal of bottlenecks in the implementation of the schemes, the nature of assistance that he has to render to the Commissioner for Scheduled Castes and Scheduled Tribes and the public relations work that he has to conduct. The Committee are also unhappy that the recruitment rules pertaining to the Zonal Directors have not yet been finalised.

The Committee cannot too strongly emphasise the need for a clear enunciation of the functions of the Zonal Directors and embodying them in a manual of business so that each Zonal Director knows the job that he has to perform as a representative of the Central Social Welfare Department in the State to which he is posted. They also hope that Government would take early steps to finalise the conditions of service and recruitment of the Zonal Directors.

Reply of Government

In this connection attention is invited to Appendix 15 of the Report of the Committee where the functions of the Zonal Directors have been listed. Since then formal orders have been issued to the Zonal Directors on various matters and a copy each of these instructions is appended. (Appendices I to IV).

The recruitment rules for the posts of Zonal Director have been finalised.

[Department of Social Welfare O.M. No. F.14/17/69-R.U. dated
3rd April, 1970].

Comments of the Committee

A copy of the recruitment rules for the Zonal Directors, as finalised, may be furnished for the information of the Committee.

Recommendation (Serial No. 7; Para No. 3.22)

The Committee note that the Commissioner for Scheduled Castes and Scheduled Tribes was receiving the fullest co-operation from the Zonal Directors, but henceforth a new relationship has to evolve between the office of the Commissioner for Scheduled Castes and Scheduled Tribes and the office of the Director-General, Backward Classes welfare, so that both can play their allotted parts for the amelioration of the conditions of the Scheduled Castes and Scheduled Tribes, the former acting as a performance auditor and the latter as an Executive charged with the implementation of schemes.

Reply of Government

The Commissioner for Scheduled Castes and Scheduled Tribes is already performing the duties assigned to him under the Constitution. The Director General, Backward Classes Welfare, has functions distinct from those of the Commissioner for Scheduled Castes and Scheduled Tribes as stated in this Department's letter No. 4/6/67-SCT. I dated 3rd June, 1967 (copy at Appendix VIII of the Committee's First Report). The Director General's Organisation is mainly responsible for:

- (a) Formulation of Backward Classes programmes;
- (b) Maintenance of liaison with the States;
- (c) Watching the progress of implementation, chasing of schemes in the field;
- (d) Removal of bottlenecks; and
- (e) A critical assessment at periodical intervals with a view to effecting improvements.

[Department of Social Welfare, O.M. No. F.14/17/69-RU.
dated 3rd April, 1970]

Recommendation (Serial No. 8, Para No. 3.23)

During the past one year several Study Groups of the Committee have undertaken visits to different States, namely, Uttar Pradesh, Punjab, Madhya Pradesh, Rajasthan, Maharashtra, Mysore, Tamil Nadu, Kerala, and Bihar and the Union Territories of Goa, Himachal Pradesh and Chandigarh, to study on the spot the social and economic conditions of Scheduled Castes and Scheduled Tribes. They have observed from close quarters the pitiable living conditions of Scheduled Castes and Scheduled Tribes at various places. They have had discussions with non-officials and officials to gather

first hand information about the problems confronting the Administration. They have noted that untouchability is still being practised in some form or other especially in rural areas and the number of offenders brought to book under the Untouchability (Offences) Act, 1955 is deplorably low. They have observed that there is considerable wastage in the primary, middle and secondary education and there is growing unemployment among educated Scheduled Castes and Scheduled Tribes. There is a universal clamour for allotment of land and a demand for protection against eviction and land alienation. Scheduled Castes and Scheduled Tribes do not get due share in the co-operative sector and even those societies, which have been set up for their benefit, are not functioning properly due to lack of funds and managerial skill. The occupancy rate in hostels set up for tribal boys and girls is generally on the low side and in some areas the number of hostels set up falls far short of the demand. The Study Group have received numerous complaints about the inadequacy of the quantum of scholarships and stipends given to boarders and students both at the pre-Matric and post-Matric stages. The Scheduled Tribes in Bastar District of Madhya Pradesh are still suffering from several contagious forms of diseases and the menace of guineaworm disease has not yet been eradicated in Rajasthan. There is a pressing need for provision of drinking water facilities in the remote areas and improvement of housing conditions, provision of irrigation facilities in rural areas etc. Although reservation in services have been made for both Scheduled Castes and Scheduled Tribes, there is still a large gap to be filled up. The Committee are constrained to observe that the orders regarding reservation in services in the States visited by the Study Groups are honoured more in the breach than in the observance.

Reply of Government

This is a general recommendation containing the views of the Committee on the various problem confronting the Scheduled Castes and Scheduled Tribes and this has been brought to the notice of all authorities concerned, viz., the State Government, Union Territory Administrations and Ministries of the Government of India.

[Department of Social Welfare, O.M. No. F.14/17/69-R.U.
dated 3rd April, 1970].

Comments of the Committee

While the Committee note that the general recommendation containing views of the Committee on the various problems confronting the Scheduled Castes and Scheduled Tribes have been brought to the notice of the authorities concerned, they would urge that the Department of Social Welfare in their Annual Report should include a specific chapter relating to the progress in regard to the various matters referred by the Committee in their recommendation, such as untouchability, Post-Matric scholarship, wastage in education

unemployment among Scheduled Castes and Scheduled Tribes allotment of land, eviction and land alienation, functioning of co-operative societies, occupancy rate in hostels etc.

Recommendation (Serial No. 8, Para No. 3.24)

The Study Groups of the Committee have noted that in some States Evaluation Committees have been set up to assess the impact of welfare schemes. This is a step in the right direction. In view of the fact narrated in para 3.23, the Committee feel convinced that there is a pressing need for setting up more such evaluation Committees to study the different problems confronting the Scheduled Castes and Scheduled Tribes, both at the Central and State levels. The Committee also feel that voluntary organisations receiving grants from the Centre and the States can play a significant role in this direction. The Committee note that some of the Zonal Directors have conducted some socio-economic surveys and also sent monthly reports to the Director General for Backward Classes Welfare on the basis of tours undertaken by them in the districts in regard to various matters, namely post-metric scholarship, practice of untouchability, allotment of land, welfare schemes, hostels, problems of sweepers and scavengers, etc. The Committee are however, firmly of the opinion that schemes for socio-economic surveys and evaluation studies to be undertaken by the Zonal Directors during the course of a year should be planned Centrally and drawn up well in advance in consultation with the State Governments. Definite time targets for their completion should also be laid down. The surveys conducted by the Zonal Directors should be published by the Department of Social Welfare after proper security and made available to the State Governments, Central Ministries and Departments concerned, as also to Members of Parliament and State Legislatures. This should enable the public to gauge the extent of development that has taken place in a State in regard to the welfare of Scheduled Castes and Scheduled Tribes.

Reply of Government

The recommendation of the Committee for setting up some Evaluation Committees in the States to study different problems confronting the Scheduled Castes and the Scheduled Tribes has been forwarded to the State Govts. for taking necessary action. At the Central level, apart from the Parliamentary Committee, the Planning Commission have set up a Study Team on the Tribal Research and Training Institutes. The Committee on the Tribal Economy in forest Areas set up under the chairmanship of Shri Hari Singh has submitted its report in December, 1968. Similarly the Study Team on Tribal Development Programmes set up by the Planning Commission under the chairmanship of Shri Shilu Ao has so far submitted its all-India Report as well as 13 State-wise reports. The findings of these Committees are under consideration in consultation with the State Governments. The Zonal Directors

are also studying the various problems of Scheduled Castes and Scheduled Tribes from time to time. The programme of research and evaluation studies for each Zonal Office for the year 1970-71 has been finalised in advance. It is proposed to consider the publication of some of the studies of outstanding merit undertaken by the Zonal Offices and State Tribal Research Institutes.

[Department of Social Welfare O.M. No. F. 14/17/69-R.U. dated April, 1970).

Comments of the Committee

Please see Chapter I

Recommendation (Serial No. 12, Para No. 4.10)

While the Committee agree that there cannot be a uniform pattern of organisation in all the States for the administration of schemes relating to the welfare of Scheduled Castes and Scheduled Tribes, they feel convinced that there should be a separate department, directorate or an office dealing with the welfare activities of Scheduled Castes and Scheduled Tribes. This department, directorate or office should not be saddled with other social welfare activities, namely, welfare of other backward classes, education, training and rehabilitation of the handicapped, programmes for destitute children and women, social defence, prohibition, there should be a programme evaluation and co-ordination cell charged with the function of collecting statistics relating to the progress of welfare schemes for Scheduled Castes and Scheduled Tribes within the State and also for feeding the Commissioner for Scheduled Castes and Scheduled Tribes as also Director General Backward Classes Welfare or his representative with whatever statistical information they want for their Reports.

Reply of Government

This recommendation has been forwarded to the State Governments as they are primarily concerned with the subject matter.

[Department of Social Welfare O.M. No. F. 14/17/69-R.U. dated 3rd April, 1970).

Comments of the Committee

A detailed note may be furnished at the end of the year on the action taken by the State Governments|Union Territory Administrations on this recommendation.

Recommendation (Serial No. 13, Para No. 4.11)

The Committee also feel that the Director, Officer-in-Charge of the Directorate or Office should be one who has distinct aptitude for social work and sympathy for weaker sections of the community.

In general and for Scheduled Castes and Scheduled Tribes in particular and should be of fairly senior rank. As far as possible, transfers, particularly at higher levels, should be made after full tenure so that the officers may get sufficient time to acquaint themselves with the problems and also take effective measures for their solution. A Study Group of the Committee during their visit to Bastar district of Madhya Pradesh gathered the impression that staff at lower levels is frequently transferred and that transfer to such remote areas is considered by the staff to be a sort of punishment. The practice of frequent transfer should be discontinued.

Reply of Government

This recommendation concerns the State Governments and has been forwarded to them for consideration.

[Department of Social Welfare O.M. No. F. 14/17/69-R.U. dated
3rd April, 1970]

Comments of the Committee

The Committee may be furnished at the end of the year with a note on the action taken by the State Governments and Union Territory Administrations on the recommendation.

Recommendation (Serial No. 14, Para No. 4.12)

The field staff should be properly recruited. In order to attract competent field workers for working in remote tribal areas, it is necessary to adequately compensate them. The District Officer should have adequate field staff down below at Block or Tehsil level, in executing their own schemes, instead of relying on other departments for implementation and reports. The non-official Committees, both at the State and District levels should be active and hold meetings periodically.

Reply of Government

This recommendation concerns the State Governments and has been forwarded to them for consideration.

[Department of Social Welfare O.M. No. F. 14/17/69-R.U. dated
3rd April, 1970]

Comments of the Committee

The Committee may be furnished at the end of the year with a note on the action taken by the State Governments and Union Territory Administrations on the recommendation.

Recommendation (Serial No. 21 Para No. 6.20)

The Committee are unhappy to note that the Commissioner had been seriously handicapped in the discharge of his constitutional obligations in as much as files or relevant papers required by him

for investigation purposes were not made available to him. The Committee hope that the Ministries and Departments will extend fullest co-operation to the Commissioner in this matter.

Reply of Government

In this connection paragraphs 1.37 and 1.38 on pages 16-17 of the Fourth Report of the Parliamentary Committee may be perused. As stated therein the Department of Social Welfare proposes to issue necessary instructions in the matter to all concerned soon.

[Department of Social Welfare O.M. No. F. 14|17|69-R.U. dated
3rd April, 1970]

Comments of the Committee

A copy of the instructions, as issued, may be furnished for the information of the Committee.

Recommendation (Serial No. 24, Para No. 7.7)

The Committee are glad to note that the question of effecting improvements in coverage of the Report is under the active consideration of the Commissioner. They hope that it would be possible for the Commissioner to include the material in his Report on a subject-basis as well as on State-basis. Endeavour should also be made to include in each Report a statement showing the action taken by the Government, both Central and State, on the recommendations contained in the Previous Report.

Reply of Government

The Recommendation was referred to the Commissioner for Scheduled Castes and Scheduled Tribes and he has commented as follows:—

“Noted for consideration at the appropriate time keeping in view the material made available for Commissioner’s Report during a particular year and the necessity of keeping the report as concise as possible. As regards the suggestion made in the last sentence, the Department of Social Welfare is already preparing a statement showing the action taken by the Government, both Central and State, on the recommendations, contained in the Commissioner’s Report.”

[Department of Social Welfare O.M. No. F. 14|17|69-R.U. dated
3rd April, 1970]

Recommendation (Serial No. 25, Para No. 7.8)

The Committee would like to suggest only that it is not necessary for the Commissioner to present only one consolidated report at the end of the year. The Commissioner should be free to report to President as often as is necessary important matters affecting

the interests of Scheduled Castes and Scheduled Tribes. The Commissioner should also unhesitatingly bring to the notice of the President by means of his report about the action or inaction of the authorities, both Central and State, in implementing his suggestions.

Reply of Government

This recommendation was referred to the Commissioner for Scheduled Castes and Scheduled Tribes and his comments are as follows:

“This is already being done.”

[Department of Social Welfare O.M. No. F. 14/17/69-R.U. dated
3rd April, 1970]

Comments of the Committee

The Committee would like to be informed as to how many ad hoc reports other than those which were confidential in nature were presented to the President by the Commissioner for Scheduled Castes and Scheduled Tribes during the last three years.

Recommendation (Serial No. 28, Para No. 7.17)

The Committee are also of the opinion that with a view to give due importance and urgency to the Welfare of Scheduled Castes and Scheduled Tribes in the States, the main burden for which falls on the State Governments, the portfolio of the welfare of Scheduled Castes and Scheduled Tribes should be held by the Chief Ministers of States themselves or by the Home Ministers of States.

Reply of Government

The recommendation has been forwarded to the State Governments for consideration.

[Department of Social Welfare O.M. No. F. 14/17/69-R.U., dated
3rd April, 1970]

Comments of the Committee

The Committee would like to be informed about the action taken by the State Governments in the matter by the end of the current financial year.

CHAPTER IV

RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE

Recommendation (Serial No. 4, Para No. 2.27)

The Committee are surprised that the Department of Social Welfare had unilaterally decided to upgrade the office of the Director, Backward Classes Welfare to that of the Director General, Backward Classes Welfare, and to create a field organisation for the latter's office at the cost of the Commissioner's field organisation. The Department of Social Welfare, instead of approaching the Ministry of Finance and, if necessary, the Cabinet, for necessary financial sanction, devised the simple and easy method of abolishing the field organisation of the Commissioner and re-appropriating the funds thus saved for creating the organisation of the Director General Backward Classes Welfare. Although the officials of the Department of Social Welfare agreed that the "the ideal arrangement would be for the Commissioner and the Director General to have separate field organisations," the repeated pleading of the then Commissioner with the Department and the Minister had no effect and the new arrangement proposed by the Department was put into effect despite the Commissioner not finding the reorganised pattern acceptable. The Committee further note that three alternatives were placed before the Commissioner viz., (i) an Organisation with five Regional Offices involving an additional expenditure of Rs. 4,13,700; (ii) an organisation with three Regional Offices involving an additional expenditure of Rs. 1,87,700; and (iii) an organisation at the Centre only with no field organisation involving a saving of Rs. 52,600. The Commissioner agreed to the first alternative but the Department ultimately chose to abolish completely the field organisation of the Commissioner.

Reply of Government

As pointed out in the foot note at page 22 of the Report of the Committee the actual position is that the offices of the Director General, Backward Classes Welfare and Director, Backward Classes Welfare were of the same status, i.e., equivalent to the Joint Secretary to the Government of India. Thus, it will be seen that the post of Director, Backward Classes Welfare was not upgraded; only the designation was changed to that of the Director General, Backward Classes Welfare, and his responsibilities were increased by the formation of five Zonal Offices under his control. It is evident from the summary record of discussions held on 13.4.1967 under the chairmanship of the Minister of Social Welfare reproduced on pages

39—92 of the Report of the Committee that the second alternative proposal involving an extra expenditure of Rs. 1.87 lakhs appeared suitable provided necessary funds were available. We have received proposal from the Commissioner for Scheduled Castes and Scheduled Tribes for additional staff recently.

[Department of Social Welfare O.M. No. F. 14|17|69-RU, dated 3rd April, 1970]

Comments of the Committee

Please see Chapter I

Recommendation (Serial No. 47, Para No. 2.28)

The Committee regret to note that on the plea of reorganisation, the Commissioner's field organisation has been disbanded despite his strong opposition to the proposal. It appears to the Committee that the Department of Social Welfare had already decided to abolish the field organisation of the Commissioner and later on presented to the Commissioner a *fait accompli*. In the opinion of the Committee, this is hardly the way in which an officer of the status of the Commissioner appointed by the President under Article 338 of the Constitution should have been treated by the Government.

Reply of Government

The reorganisation of the offices of the Commissioner for Scheduled Castes and Scheduled Tribes and the Director Backward Classes Welfare was made in full consultation with the Commissioner. The Minister for Social Welfare had assure the Commissioner for Scheduled Castes and Scheduled Tribes at the time of reorganisation that if at any time he wanted additional staff for his work his proposals would be duly considered.

[Department of Social Welfare O.M. No. F. 14|17|69-RU, dated 3rd April, 1970]

Comments of the Committee

Please see Chapter I

Recommendation (Serial No. 4, Para No. 2.29)

The Committee are firmly of the view that by abolishing the field organisation of the Commissioner, the Government have not only crippled the organisation of the Commissioner and deprived him of his "eyes and ears" in the country but have also denigrated his office, his status, his authority and his capacity to discharge his constitutional obligations.

Reply of Government

The present Commissioner does not think so. According to the evidence tendered before the Parliamentary Committee he is quite satisfied with the present set up of his office. The Commissioner

for Scheduled Castes and Scheduled Tribes has been consulted again on this recommendation and he has observed that he has no comments to offer.

[Department of Social Welfare O.M. No. F. 14/17/69-R.U. dated 3rd April, 1970].

Comments of the Committee

Please see Chapter I

Recommendation (Serial No. 10, Para No. 3.26)

The Committee also feel that in view of the fact that the bulk of the work of the Director General, Backward Classes Welfare, pertains to the Welfare of Scheduled Castes and Scheduled Tribes, he should be designated as the Director General for Scheduled Castes and Scheduled Tribes.

Reply of Government

The nomenclature 'Backward Classes' is an exhaustive one and includes all backward groups like the Scheduled Castes, Scheduled Tribes, Denotified Nomadic and Semi-Nomadic Tribes and other socially and educationally backward classes with whose welfare the Department of Social Welfare is concerned. It is, therefore, felt that the existing designation of Director General, Backward Classes Welfare is more appropriate than the one suggested by the Committee.

Director General, Scheduled Castes|Tribes and Other Backward Classes Welfare.'

Comments of the Committee

The Committee would like to reiterate that in view of the fact that the bulk of the work of the Director General, Backward Classes Welfare, pertains to the Welfare of Scheduled Castes and Scheduled Tribes, he should be designated as the Director General for Scheduled Castes and Scheduled Tribes. If, however, the Department feel that the present designation is more appropriate, they may consider amplifying the same as under:

'Director General, Scheduled Castes|Tribes and Other Backward Classes Welfare.'

Recommendation (Serial No. 16, Para No. 4.18)

The Committee note that arrangements have been made by the Commissioner with several Universities for conducting selected studies on the welfare of Scheduled Castes and Scheduled Tribes. The Committee hope that more and more universities will be persuaded to take up students on the living conditions and occupational patterns of Scheduled Castes and Scheduled Tribes. They would

suggest that, as far as possible, area studies should be undertaken so that problems of a local or regional nature are discussed and highlighted.

Reply of Government

This recommendation was forwarded to the Commissioner for Scheduled Castes and Scheduled Tribes and he has observed that he has no particular comments to offer.

[Department of Social Welfare O.M. No. F. 14/17/69-R.U. dated 3rd April, 1970].

Comments of the Committee

The Committee are surprised that the Department of Social Welfare has merely stated that 'the Commissioner has no particular comments to offer'. The Department should have furnished their own opinion on the recommendation made by the Committee. The Committee would like to be informed in due course whether Government intend to take up area studies on the problems of Scheduled Castes and Scheduled Tribes as suggested by them.

Recommendation (Serial No. 17, Para No. 4.19)

The Committee also hope that the University Grants' Commission would agree to the suggestion of the Commissioner for reserving suitable number of junior fellowships for Scheduled Castes and Scheduled Tribes.

Reply of Government

The Ministry of Education have consulted the University Grants Commission in this matter. The Commission has opined that it does not consider it desirable and consistent with the purpose of awards to institute fellowships separately for Scheduled Castes and Scheduled Tribes at the level of post-graduate studies and research. The selection Committees, are, however, requested that the circumstances under which candidates of under-privileged sections of society have pursued their studies up to post-graduate|research level may be taken into account while considering applications for award of fellowships. To elicit this information a column has been added to the application form which reads as follows:

"Have you been subject to any hardship or handicap while pursuing your studies? If so, please give details".

The above position has been communicated to the Commissioner for Scheduled Castes and Scheduled Tribes.

[Department of Social Welfare O.M. No. F. 14/17/69-R.U. dated 3rd April, 1970].

Comments of the Committee

The Committee would like to reiterate the recommendation and stress that a certain number of junior fellowships awarded by University Grants Commission for post-graduate studies should be reserved for Scheduled Castes and Scheduled Tribes.

Recommendation (Serial No. 18, Para No. 5.7)

The Committee note that the Commissioner for Scheduled Castes and Scheduled Tribes receives complaints from Scheduled Castes and Scheduled Tribes in regard to cases of harassment, exploitation, etc. and the practice of untouchability. They also note that the number of such complaints is on the increase. The Committee consider that it is the constitutional responsibility of the Commissioner to investigate such cases of harassment or atrocities committed against Scheduled Castes and Scheduled Tribes persons irrespective of the fact that they might be under investigation separately by Governmental agencies. The Committee suggest that the Central Government may impress upon the State Governments concerned the desirability of promptly investigating the complaints referred to the later by the Commissioner for Scheduled Castes and Scheduled Tribes. Both the Central and State Governments should give due weight to the findings of the Commissioner on the cases investigated by him. The action taken by the State Governments on such complaints should be regularly published in the Annual Reports of the Commissioner for Scheduled Castes and Scheduled Tribes. A selection of the more important complaints investigated by the Commissioner as also by the State Governments should be made and published in the form of *ad hoc* Reports of the Commissioner to the President.

Reply of Government

The recommendation has been forwarded to the Commissioner for Scheduled Castes and Scheduled Tribes as well as to the State Governments for necessary action.

The comments of the Commissioner for Scheduled Castes and Scheduled Tribes in this regard are as follows:

“Action taken on important complaint cases is already being indicated in the Report. Publication of *ad-hoc* Reports by the Commissioner would not therefore, serve any useful purpose.”

[Department of Social Welfare O.M. No. F. 14/17/69-R.U. dated 3rd April, 1970].

Comments of the Committee

The Committee are not in agreement with the views expressed by the Commissioner that 'publication of ad hoc Reports would not serve any useful purpose'. In view of the increasing number of cases of harassment and atrocities against Scheduled Castes and Scheduled Tribes, it is imperative that the Commissioner should promptly investigate the more serious cases and give his findings on them in the shape of ad hoc Reports to the President so that Government and through it, the Parliament, could be apprised of his findings.

CHAPTER V

RECOMMENDATIONS IN RESPECT OF WHICH GOVERNMENT HAVE FURNISHED INTERIM REPLIES

Recommendation (Serial No. 3, Para No. 2.26)

The Committee fully agree with the Report of the Elayaperumal Committee that India being a vast country with the population of the Scheduled Castes and Scheduled Tribes spread over throughout the country, even in areas not easily accessible and the problems of these communities created by social injustice, isolation and exploitation numerous and complicated, it is very essential that the Commissioner for Scheduled Castes and Scheduled Tribes should have an adequate field organisation to enable him to discharge his constitutional obligations effectively and satisfactorily.

Reply of Government

As already intimated to the Parliamentary Committee, one of the functions of the Director General is to supply whatever data or information the Commissioner may call for, and undertake enquiries on specific issues referred to them by the Commissioner.

The State Governments are the executing authorities for almost all the welfare schemes undertaken for the Scheduled Castes and Scheduled Tribes. Therefore, the factual data relating to the progress of these schemes have necessarily to be obtained from the State Governments. The Commissioner for Scheduled Castes and Scheduled Tribes has been addressing the State Governments in this regard and the Zonal Officers have been assisting by close liaison work with the State Governments in expediting the supply of the information. The Zonal Offices in addition give their evaluation reports of the welfare schemes as well as reports on any specific issues referred to them by the Commissioner. Hence, so far as the factual data required for the compilation of the report are concerned, the Commissioner has been getting the requisite information from the State Governments as well as from the Zonal Offices under the Director General. Based on the factual data received from various sources, the Commissioner has to make his own independent assessment and judgment regarding the various aspects with which he is concerned constitutionally for his annual reports. The Commissioner is assisted by two Deputy Commissioners (who are of the status of Deputy Secretary to the Government of India) and four Research Officers with necessary staff to undertake field investigations themselves on any matter of special interest.

The Commissioner for Scheduled Castes and Scheduled Tribes has since sent proposals which are detailed below:—

“In the opinion of the Commissioner it will be much more effective and helpful if he can be given a few teams, each consisting of a Research Officer and a few Senior/Junior Investigators, to be attached to the headquarters office and work in the various sensitive areas of the country for specified periods based on the importance and type of the local problems which may be indicated by the Commissioner for those teams of work on. The sensitive areas which Commissioner can think of immediately are:—

- | | |
|-------------------------------------|--|
| (i) Assam .. | One team each for :
(a) Meghalaya,
(b) Manipur and Nagaland, and
(c) Tripura, Cachar and Mizo Hills. |
| (ii) Bihar .. | One team for Ranchi. |
| (iii) Andhra Pradesh & Orissa. | One team for Srikakulam, Telegana and Korapur. |
| (iv) Kerala | One team for Wynad. |
| (v) Uttar .. Pradesh. | One team for the backward Scheduled Castes of Eastern U.P. and the newly listed Scheduled Tribes of Uttar Pradesh. |
| (vi) Madhya Pradesh .. | One team each for—
(a) Bastar,
(b) Jhabua, and
(c) Shahdol. |
| (vii) Himachal .. Pradesh & Punjab. | One team. |

These teams would concentrate on work concerning research and investigation of problems of the areas covered and work there according to the programme decided by the Commissioner.

Commissioner also desires to have a few subject-matter specialists who would be experts in their respective fields. These officers would be directly responsible for getting the work done through the above research teams, according to the programmes suggested by the Commissioner. For the present, Commissioner would like

to have six such subject matter specialists to help him in conducting objective and technical studies in various fields, such as failure of protective, regulatory and legislative machinery in the matter of land tenancy, money lending, education, cooperation, animal husbandry and dairying, community development, communication, medical and public health—to name only a few fields of such studies. As the Constitution envisages an independent statutory role for the Commissioner, something of a Judge or an Auditor, it stands to reason that he should have his own subject matter specialists who can assess the situation in various specified fields on the basis of independent studies and advise the Commissioner on the technical reasons for failure, given as an impartial observer and not subjectively as one held responsible purpose. To begin with, these subject matter specialists may be required to work in the following fields:—

- (i) Education.
- (ii) Protective Legislation for Scheduled Castes and Scheduled Tribes; Untouchability (Offences) Act; V & VI Scheduled to the Constitution; Forest Laws; Democratic Decentralisation & Panchayati Raj.
- (iii) Economic Uplift including Cooperation; Cottage industries; Land and Agriculture including shifting cultivation; Studies on the weakest link.
- (iv) Housing and House-sites; Transport & Communications; Technical and Vocational Training; Voluntary Agencies.
- (v) Medical & Public Health; Drinking Water Supply; Demographic Studies.
- (vi) Tribal Research & Training; T. C. Blocks & Community Development; Evaluation.

Commissioner also proposes to have four Inspection Teams for inquiring into the working of the various service safeguards provided for the Scheduled Castes and Scheduled Tribes in the Constitution, by sending these teams to the various Central and State Government offices and also to public sector undertakings, to make on-the-spot inspections with regard to the implementation of various orders issued on the subject from time to time by Government. Since the coverage is vast, it has not so far been possible for the Commissioner to do justice to this rather important problem which has, time and again, invited criticism from Members of Parliament and other important persons alike. Each of these teams will consist of an Analyst who will be expert in service matters and a few Inspecting Officers|Inspectors, who will be constantly touring all over India for the above purpose.

[Department of Social Welfare, O.M. No. F. 14/17/69-R.U., dated 3rd April, 1970].

Comments of the Committee:

Please see Chapter I.

Recommendation (Serial No. 47, Para No. 2.30):

The Committee, therefore, strongly recommend that the Commissioner should be provided with a field organisation of his own. They also suggest that the Government should take urgent action to enable the Commissioner to reconstruct and set up the field organisation at all necessary levels. The strength of the organisation, as also the placement of officers and staff should be decided by the Commissioner himself.

Reply of Government

The Comments of the Department of Social Welfare as well as that of the Commissioner for Scheduled Castes and Scheduled Tribes as given against recommendation No. 3 (para 2.26) apply to this recommendation also.

[Department of Social Welfare, O.M. No. F. 14/17/69-R.U., dated the 3rd April, 1970].

Comments of the Committee

Please see Chapter I.

Recommendation (Serial No. 7, Para No. 3.21):

In the previous Chapter the Committee have recommended the restoration of the field organisation of the Commissioner for Scheduled Castes and Scheduled Tribes. After the Commissioner has got the field organisation, it would be necessary to redefine the functions of the Zonal Directors and their relationship with the Commissioner's organisation.

Reply of Government

A working arrangement already exists between the Commissioner's Organisation and the Zonal Directors which will be further strengthened as and when additional staff is provided to the Commissioner's Organisation.

[Department of Social Welfare, O.M. No. F. 14/17/69-R.U., dated the 3rd April, 1970].

Comments of the Committee

The Committee would like to know the pattern of relationship that would be forged between the Commissioner's organisation and the Zonal Offices after the restoration of the field staff of the Commissioner. The Committee would particularly like to know what

would be the role of the Zonal Directors vis-a-vis the Commissioner for Scheduled Castes and Scheduled Tribes in the context of the restoration of the field of organisation of the Commissioner.

Recommendation (Serial No. 22, Para No. 6.21)

The Committee note that the status of the Commissioner is that of a Secretary to the Government of India and his name figures under entry 28 of the Warrant of Precedence. The Commissioner submits his Report to the President through the Minister of Social Welfare to whose Ministry the office of the Commissioner is at present attached for purpose of Parliamentary work. He functions as an independent officer insofar as the investigation of matters relating to safeguards provided for the Scheduled Castes and Scheduled Tribes under the Constitution is concerned. The Committee, however, feel that the Commissioner as a Special Officer of the President should be given a higher status at least equal to that of the Chairman, Union Public Service Commission and the Chief Election Commissioner and his name should be included under entry 25 of the Warrant of Precedence. The Committee also recommend that the matters relating to the powers, functions, status tenure as also the organisation of the Commissioner should be laid down by an Act of Parliament.

Reply of Government

The recommendation is under consideration in consultation with concerned Union Ministries.

[Department of Social Welfare, O.M. No. F. 14/17/69-R.U., dated the 3rd April, 1970].

Comments of the Committee

The Committee would like to be informed about the action taken in the matter.

Recommendation (Serial No. 23, Para No. 7.5)

The Committee note that there is no Constitutional obligation to lay the Report of the Commissioner for Scheduled Castes and Scheduled Tribes before the State Legislatures. As, however, the Commissioner's Report deals with matters falling not only within the purview of the Central Government, but also of the State Governments, it is essential that the Report of the Commissioner should also be laid on the Table of State Legislatures so that the latter could initiate discussions on the Report of the Commissioner and also implement the recommendations made therein. The Committee hope that an arrangement will be made, in consultation with the State Governments for the presentation of the Report of the Commissioner in State Legislatures. If necessary, this matter should be regulated by means of a Constitutional amendment.

Reply of Government

Some of the State Governments are already arranging discussions on the Reports of the Commissioner for Scheduled Castes and Scheduled Tribes in State Legislatures. This recommendation has been forwarded to the State Governments for their comments. On receipt of the same the matter will be processed further.

[Department of Social Welfare, O.M. No. F. 14/17/69-R.U. dated the 3rd April, 1970].

Comments of the Committee

The Committee would like to be informed about the action taken in the matter

Recommendation (Serial No. 27, Para No. 7.16)

The Committee have given careful consideration to the matter and find that matters relating to the Welfare of Scheduled Castes and Scheduled Tribes are at present looked after by two Ministries. The matters pertaining to safeguards for Scheduled Castes and Scheduled Tribes in services are dealt with by the Ministry of Home Affairs, and the remaining matters concerning them are dealt with by the Department of Social Welfare. The Committee feel that this is an unsatisfactory state of affairs. Since the matters pertaining to safeguards in services for Scheduled Castes and Scheduled Tribes have necessarily to be dealt with in the Ministry of Home Affairs who deal with the general question of services, the Committee feel that it would be desirable if the entire field of Welfare of Scheduled Castes and Scheduled Tribes is looked after by the Ministry of Home Affairs. The independence of the Commissioner's Office should however, be preserved and the Commissioner may send his Reports to the President through the Ministry of Home Affairs. The Minister of Home Affairs will also be technically answerable to parliament for all questions relating to the Commissioner's Reports and implementation of the recommendations contained therein.

Reply of Government

The matter is under examination.

[Department of Social Welfare, O.M. No. F. 14/17/69-R.U., dated the 3rd April, 1970].

Comments of the Committee

The Committee would like to be informed about the decision taken in the matter.

NEW DELHI;
July 10, 1970.

Asadha 19, 1892 (S).

D. BASUMATARI,
Chairman,
Committee on the Welfare of Scheduled
Castes and Scheduled Tribes

APPENDIX I—IV

(Vide Reply of Government to Para Nos. 3.18 and 3.19 included in Chapter III)

APPENDIX I

No. F. 1-38/68-R.U.

GOVERNMENT OF INDIA

DEPARTMENT OF SOCIAL WELFARE

New Delhi, dated the 23rd January, 1970.

To

The Zonal Director,
Backward Classes Welfare,
Patna/Baroda/Bhopal/Madras/Chandigarh.

SUBJECT: *Functions of the Zonal Directors, Backward Classes Welfare*
Sir,

I am directed to forward herewith a copy of the functions of the Zonal Directors, Backward Classes Welfare for information and future guidance. Receipt may kindly be acknowledged.

Yours faithfully,

Sd/- R. D. SONKER,

Deputy Secretary to the Govt. of India.

Copy with a copy of enclosure forwarded for information and necessary action to:—

1. All State Governments and Union Territory Administrations (as per standard list).
2. Commissioner for Scheduled Castes and Scheduled Tribes, Ramakrishna Puram, New Delhi.
3. Shri B. K. Mukherjee, Deputy Secretary, Lok Sabha Secretariat, New Delhi for use of the Parliamentary Committee.
4. All S.C.T. Sections in the Department of Social Welfare.
5. Directors of State Tribal Research Institutes (as per standard list).
6. Ministry of Home Affairs—Estt. (SCT) Section, North Block, New Delhi.

7. Planning Commission (Dr. A. B. Bose—Joint Director),
Yojna Bhavan, New Delhi.
8. Ministry of Finance, Department of Expenditure, S.W. &
L. Branch, North Block, New Delhi.
9. Ministry of Labour and Employment and Rehabilitation.
 - (a) Department of Labour and Employment, Shram Shakti
Bhavan, New Delhi.
 - (b) Department of Rehabilitation, Jaiselmer House, New
Delhi-11.
10. Ministry of Food, Agriculture, Community Development
and Cooperation:

(a) Department of Agriculture,	}	Krishi
(b) Department of Community Development	}	Bhawan
(c) Department of Cooperation	}	New Delhi.
11. Ministry of Education and Youth Services, Shastri Bhavan,
New Delhi.
12. Ministry of Health, Family Planning, Works, Housing and
Urban Development.

(a) Department of Health	}	Nirman
(b) Department of Works, Housing and Urban Development.	}	Bhawan New Delhi.

Sd/- R. D. SONKER,
Deputy Secretary to the Govt. of India.

GOVERNMENT OF INDIA

DEPARTMENT OF SOCIAL WELFARE

Functions of the Zonal Directors for Backward Classes Welfare

Liaison

1. To function as a Senior Liaison Officer, by maintaining personal contacts, at the State level with the Secretary and Director, Harijan and Tribal Welfare and Secretaries of other Development Departments, and calling on the Chief Secretary and the Ministers concerned, whenever necessary.

2. To contact the Collectors and Heads of Panchayati Raj Institutions in the districts while on tour.

3. To keep in touch with the administration of the Scheduled and Tribal Areas in the States|Union Territories under their jurisdiction.

4. To attend meetings of the Tribes Advisory Council/Board and the State Advisory Board for Harijan Welfare and other meetings connected with the Welfare of Backward Classes and to keep the Director General informed of the important recommendations made at these meetings.

5. To keep in touch with the Members of Parliament and State Legislatures while on tour.

Formulation, Implementation and Evaluation of Schemes

6. To observe closely the progress of implementation of the Centrally Sponsored and State Sector Schemes in the various States|Union Territories.

7. To help the State Governments in removing the bottle-necks that may come to their notice in the actual implementation of the sanctioned schemes and to suggest modifications wherever necessary.

8. To assist the State and Central Governments in designing new schemes for the Welfare of the Scheduled Castes and Scheduled Tribes from time to time based on local needs.

9. To assist the State and Central Governments in designing pilot projects for the Welfare of Scheduled Castes and Scheduled Tribes.

10. To execute pilot projects as directed by the Director General.

11. To undertake evaluation studies of major schemes, particularly Post-matric Scholarships, T. D. Blocks and Tribal Cooperatives from time to time according to the programme fixed annually.

Special Studies

12. To associate themselves with the Tribal Research and Training Institutes in the States and with their assistance to the undertake coordinated studies to evaluate the working of schemes undertaken for the Welfare of Scheduled Castes and Scheduled Tribes, the impact of protective legislation and socio-economic changes.

13. To study problems of sensitive tribal areas and submit special reports to the Director General.

14. To assist the organisation of the Commissioner for Scheduled Castes and Scheduled Tribes in undertaking special studies whenever called upon to do so.

Voluntary Organisations

15. To inspect the Offices and Institutions run by non-official organisations receiving grants-in-aid directly from the Central Government and also carry out once in a year, audit of performance of such organisations.

16. To see the working of non-official organisations working for the Welfare of Backward Classes.

Office of the Commissioner for Scheduled Castes and Scheduled Tribes

17. To assist the Commissioner for Scheduled Castes and Scheduled Tribes for collection of material for his Annual Reports.

18. To accompany the Commissioner for Scheduled Castes and Scheduled Tribes during his tours if desired by him.

Complaints

19. To investigate complaints of serious nature received directly by them and to make enquiries into such complaints which may be referred to them by the Director General and the Commissioner for Scheduled Castes and Scheduled Tribes from time to time.

Periodical/ Ad-hoc Reports to Director General

20. To submit to the Director General monthly reports on the work transacted, progress and impact of important developmental schemes in terms of physical and financial targets achieved, and such other matters as may be prescribed.

21. To inform the Director General of important happenings in the States/Union Territories affecting the interests of the Scheduled Castes and Scheduled Tribes with particular reference to the news items appearing in the local press concerning the problems of the Scheduled Castes and Scheduled Tribes.

22. To acquaint the Director General of the views expressed by the members of the State Legislative Assembly|Council on the problems of Scheduled Castes and Scheduled Tribes.

Parliamentary Committee

23. To accompany the Parliamentary Committee on the Welfare of Scheduled Castes and Scheduled Tribes while on tour in their areas

Other matters

24. To carry out any other task that may be entrusted to them.

APPENDIX II

No. F.4-1/70-R.U.

GOVERNMENT OF INDIA

DEPARTMENT OF SOCIAL WELFARE

New Delhi, dated the 16th January, 1970.

To

All State Governments/Union Territory Administrations

SUBJECT: *Association of Zonal Directors, Backward Classes Welfare with State Level Committees/Boards.*

Sir,

I am directed to say that one of the main functions of the Zonal Director, Backward Classes Welfare, set up by this Department in the different Zones is to keep a close liaison with the local Government authorities regarding the various welfare programmes for the Backward Classes. It will help the Zonal Directors considerably in this direction if they could be associated with all the State Level Committees/Boards on the Welfare Backward Classes.

2. The Government of India note with appreciation that some State Governments are already associating them with their Statutory/non-Statutory State Level Committees/Boards set up for the welfare of Scheduled Castes and Scheduled Tribes. I am, however, directed to request that wherever they have not been associated with such Committees/Boards, the State Governments may kindly be moved to consider the desirability of associating them in the near future.

3. The receipt of the letter may kindly be acknowledged.

Yours faithfully,

Sd/- R. D. SONKER,

Deputy Secretary to the Govt. of India.

Copy for information and necessary action to all the Zonal Directors, Backward Classes Welfare.

Sd/- S. K. KAUL,

Officer on Special Duty.

APPENDIX III

No. F. 4-1/70-R.U.

GOVERNMENT OF INDIA

DEPARTMENT OF SOCIAL WELFARE

New Delhi, dated the 15th January, 1970.

To

All the Zonal Directors.

SUBJECT: *Monthly Reports.*

Sir,

I am directed to refer to the discussions held at the meeting of the Zonal Directors in New Delhi on 2nd January, 1970 and to say that henceforth all the Zonal Directors should submit monthly reports by the 10th of the succeeding month, in duplicate, to the Director General for his information. The monthly report should focus attention *inter-alia* on the following issues:—

- (i) Progress and impact of developmental schemes in terms of physical and financial targets.
 - (ii) Any suggestion/observations arising out of the difficulties noticed during the tours or the field studies undertaken by the Zonal Offices in respect of schemes in the Backward Classes Sector (Centrally Sponsored and State Sector) and in the General Sector, particularly, water and food scarcity, prevalence of diseases in tribal areas, malnutrition and other important key schemes that need to be taken up in the Tribal Development Blocks.
 - (iii) Reports on political issues may be limited to agitations and movements going on amongst the Scheduled Castes and Scheduled Tribes.
2. Receipt of the letter may please be acknowledged.

Yours faithfully,
Sd/- R. D. SONKER,
Deputy Secy. to the Govt. of India.

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APPENDIX IV

No. F. 4-1/70-R.U. (ii)

GOVERNMENT OF INDIA

DEPARTMENT OF SOCIAL WELFARE

New Delhi, dated the 15th January, 1970.

To

All the Zonal Directors.

SUBJECT: *Submission of tour programmes in advance.*

Sir,

I am directed to refer to the discussions held at the meeting of the Zonal Directors in New Delhi on 2nd January, 1970 and to say that the Zonal Directors should in future submit their tour programmes in advance for necessary approval of the Director General, Backward Classes Welfare. However, in case like attending the meeting of State Level Committees for which invitations are received at short notice, the Zonal Directors may proceed on tour without waiting for the approval of the Director General.

2. It is also requested that copies of the approved tour programmes of the Deputy Directors and the Research Teams under your control may also please be furnished to this Department for the information of the Director General.

Yours faithfully,

Sd/- R. D. SONKER,

Deputy Secy. to the Govt. of India.

APPENDIX V

(Vide Introduction)

Analysis of the Action Taken by the Government on the recommendations in the First Report of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes

I. Total number of recommendations	..	28
II. Recommendations that have been accepted by Government (<i>vide</i> recommendations at series Nos. 1, 2, 6, 9, 11, 15, 19, 20 and 26)		
Number	..	9
Percentage to total	32
III. Recommendations which the Committee do not desire to pursue in view of Government's replies (<i>vide</i> recommendations at series Nos. 5, 7, 8, 12, 13, 14, 21, 24, 25, and 28)		
Number	10
Percentage to total	36
IV. Recommendations in respect of which replies of Government have not been accepted by the Committee and which require reiteration (<i>vide</i> recommendations at serial Nos. 4, 10, 16, 17 and 18)		
Number	5
Percentage to total	..	18

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